

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UN-STARRED QUESTION No. 4026**

**TO BE ANSWERED ON FRIDAY, THE 09th DECEMBER, 2016
AGRAHAYANA 18, 1938 (SAKA)**

PANAMA PAPER LEAK CASE

4026. SHRI KAUSHALENDRA KUMAR :

Will the Minister of FINANCE be pleased to state:

- (a) the present status of the inquiry being conducted in Panama Paper Leak Case;
- (b) whether the Government has received any internal report, if so, the details thereof and the names of the offenders in the case; and
- (c) the action taken by the Government against the offenders ?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

- (a) Information about certain offshore entities reportedly held by various Indian persons had appeared in media, earlier this year. The information is attributed to be part of 'Panama Papers' leaks. The International Consortium of Investigative Journalists (ICIJ), a Washington based organization which has reportedly made the revelations pertaining to the Panama Papers, has put a caveat on its website (www.icij.org) by mentioning that it should not be assumed that everyone who appears in the Panama Papers is involved in tax avoidance or evasion and there are legitimate reasons to create a company in an offshore jurisdiction and many people declare them to their tax authorities when that is required.

On 4th April 2016, the Government constituted a Multi-Agency Group, inter alia, for facilitating co-ordinated and speedy investigation in the cases of Indian persons allegedly having undisclosed foreign assets and whose names appeared in Panama Papers leaks. The Group consists of the officers of Investigation Division of the Central Board of Direct Taxes (CBDT), Foreign Tax & Tax Research Division of CBDT, Enforcement Directorate (ED), Financial Intelligence Unit (FIU) and Reserve Bank of India, and its Convener is Member (Investigation), CBDT.

(b) & (c) The Government has taken necessary measures for expeditious investigation in such cases including through enhanced international cooperation. The Multi-Agency Group has so far submitted 6 reports to the Government. The Special Investigation Team on black money has been kept informed of the progress. Investigation is at different stages in specific cases. Further course of action including assessment of undisclosed income, levy of applicable penalties and prosecution in appropriate cases, depends upon outcome of the investigation in respective cases. Disclosure of information regarding specific taxpayers is prohibited except as provided under section 138 of the Income tax Act, 1961 and section 84 of the Black Money (Undisclosed Foreign Income and Assets) & Imposition of Tax Act, 2015.